

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of May, 2023 (29.5.2023 to 31.5.2023)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.5.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	21/MP/2023	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations, 2021(On admission) .
	2.	22/MP/2023	SECIL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking issuance of direction(s)/order(s) against the Respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied during the period from 1.4.2020 to 7.4.2020 under Power Sale Agreements dated 31.3.2015, 24.11.2017, 23.3.2018 executed between the Petitioner and Respondent (On admission) .
	3.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as CERC Sharing Regulations, 2020)(On admission) .
	4.	617/MP/2020	BALCO	Petition u/s 86(1)(f) of the EA 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power.
	5.	175/MP/2020	NEEPCO	Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective 1.4.2020 in so far as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited.
	6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (Part-Heard)
	7.	53/MP/2021 alongwith I.A.No.26/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents( Interlocutory application moved by APCPDCL seeking directions to bring on record documents relating to capacity declared to each procurer during the Regulation Periods) .
	8.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
	9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
	10.	699/MP/2020	PTCIL	Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters)

				Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
	11.	306/MP/2022 alongwith I.A.No.20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Private Limited (Interlocutory application for impleadment).
	12.	243/MP/2022	DBPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge on the Monthly Bills of the Petitioner.
	13.	201/MP/2022	ASE(RJ2) PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
	14.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RFS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
	15.	356/MP/2022	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
	16.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	17.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	18.	246/MP/2022 alongwith I.A Nos.8/2023 & 35/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents and stay application).
	19.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund ( <i>On admission</i> ).
30.5.2023 Tuesday At 10.30 A.M. Misc./Review Petitions	1	Diary No.225/2023	EUPL	Petition under Section 142 and 146 read with Section 66 of the Electricity Act, 2003, seeking appropriate directions against the wilful and deliberate noncompliance of Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 by the Respondent ( <i>On admission</i> ).
	2.	227/MP/2020 alongwith	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central

		I.A.No.7/2022		Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014( Interlocutory application for amendments of the Petition).
	3.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1)I of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein( Interlocutory application for urgent listing and amendments of the Petition).
	4.	176/MP/2019	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and the NTPC Limited seeking relief on account of Change in Law event viz. the imposition of Safeguard Duty by Notification No. 1/2018 Custom 9SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.
	5.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof( Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028).
	6.	59/GT/2022	BRBCL	Petition for determination of tariff of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024
Coram: Member (ISJ) Member (AG) Member (PKS)	7.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019 (On admission).
	8.	9/RP/2023	NTPC	Petition seeking review of the Order dated 6.6.2022 in Petition No. 420/GT/2020 (On admission).
	9.	10/RP/2023	NTPC	Petition seeking review of the Order dated 19.9.2022 in Petition No. 393/GT/2020 (On admission).
	10.	7/RP/2023	APCPL	Petition seeking review of the Order dated 20.9.2022 in Petition No. 157/GT/2020 (On admission).
	11.	42/RP/2022	NHPC	Petition for review of the Commission's order dated 18.8.2022 in Petition No.284/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station)
	12.	43/RP/2022	NHPC	Petition for review of the Commission's order dated 14.8.2022 in Petition No.282/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Nimoo Bazgo Power Station (45 MW).
	13.	44/RP/2022	NHPC	Petition seeking review of the Order dated 29.8.2022 in Petition No. 143/GT/2020.
	14.	46/RP/2022	SBE (4) PL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 373/MP/2019.
	15.	26/RP/2022	MUNPL	Petition seeking review of the order dated 25.11.2021 in Petition No. 719/TT/2020.

	16.	31/RP/2022	NTPC	Petition for review of order dated 7.5.2022 in Petition No. 241/GT/2020 regarding truing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.
31.5.2023 Wednesday At 10.30 A.M.  Coram: Member (ISJ) Member (AG) Member (PKS)	1.	9/RP/2023	NTPC	Petition seeking review of the Order dated 6.6.2022 in Petition No. 420/GT/2020 ( <i>On admission</i> ).
	2.	10/RP/2023	NTPC	Petition seeking review of the Order dated 19.9.2022 in Petition No. 393/GT/2020 ( <i>On admission</i> ).
	3.	7/RP/2023	APCPL	Petition seeking review of the Order dated 20.9.2022 in Petition No. 157/GT/2020 ( <i>On admission</i> ).
	4.	42/RP/2022	NHPC	Petition for review of the Commission's order dated 18.8.2022 in Petition No.284/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station)
	5.	43/RP/2022	NHPC	Petition for review of the Commission's order dated 14.8.2022 in Petition No.282/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Nimoo Bazgo Power Station (45 MW).
	6.	44/RP/2022	NHPC	Petition seeking review of the Order dated 29.8.2022 in Petition No. 143/GT/2020.
	7.	31/RP/2022	NTPC	Petition for review of order dated 7.5.2022 in Petition No. 241/GT/2020 regarding truing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.
	8.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019 ( <i>On admission</i> ).

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
30.5.2023